



2026:DHC:1409-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 2175/2026, CM APPL. 10538/2026 & CM APPL. 10539/2026

BINAY KUMARPetitioner
Through: Mr. Sanjeev Kumar, Mr. Vinay Kumar, Ms. Rakhi Tyagi, Advs.
versus
UNION OF INDIA & ORS.Respondents
Through: Mr. Vikrant Nilesh Goyal, Mr. Yash Tyagi, GP, Mr. Yash Basoya, Mr. Rakshit Tyagi and Mr. Kunal Dixit, Advs.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA
ORDER (ORAL)

% **16.02.2026**

C. HARI SHANKAR, J.

1. After some hearing, Mr. Sanjeev Kumar, learned Counsel for the petitioner, seeks leave to withdraw this writ petition with liberty to approach the Central Administrative Tribunal seeking the relief sought in this petition.
2. Leave and liberty is granted as aforesaid.
3. The petition is disposed of as withdrawn.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

FEBRUARY 16, 2026/ss